

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. : **Dharvesh Kumar**
FIR No. : **61/18**
P.S. : **Mianwali Nagar**
U/s : **376/328/344/
354C /506 IPC &
67 IT Act**

THROUGH CISCO WEB EX


30.07.2020

Present: Sh. Subhash Chouhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Alamine, Ld. Counsel for the accused/applicant.
Sh. Manoj Kumar, Ld. Counsel for the complainant
along with complainant.
IO in person.

I.A. No. 3/20

Verification report, along with reply has been filed by SI
Anita Kumari. Copy is stated to have been received by
the counsel for the accused/applicant as well as
counsel for the complainant through electronic mode.

Arguments on the bail application heard. Put up for
orders at 2.00 P.M.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020

:2:

AT 2.00 P.M.

ORDER:

1. By this order I shall decide an application seeking interim bail filed on behalf of the accused Darvesh Kumar.
2. Brief facts of the case are that on the complaint of prosecutrix "LD" the present FIR was registered in which she alleged that accused used to work in the same company as her husband and used to address her as a sister. As per the complainant, on 08.12.2017 accused had given a call and asked the complainant to visit his house on the occasion of her niece's birthday. On the next day complainant went to Piragarhi and along with his sister they all had Chhole Bhature, from there they left for the house of accused and reached Ghaziabad. Accused gave her Pepsi and after having the same she became unconscious and then accused made obscene video. From 09.12.2017 to 13.12.2017 the prosecutrix remained in the house of the accused and thereafter from 13.12.2017 to 18.12.2017 the accused took her to Bulandshehar and from 18.12.2017 to



23.12.2017 they remained at Rampur and from 23.12.2017 to 26.12.2017 accused took her to Gujarat. Then on 26.12.2017 they reached Delhi and somehow the prosecutrix managed to escape from the custody of the accused. She reached at Dabri Police Station and called her parents who came and took her. It is further alleged that accused used to blackmail her and on 14.02.2018 came to the house of victim, after showing knife to her son Aayush accused started doing "manmani" and prepared a video. Thereafter, in march 2018 had shown the said video to the husband of the complainant, hence the present complaint was made.

3. Ld. Counsel for the accused had sought interim bail on the ground that his father is not well.
4. Ld. Addl. PP for the State has argued that his father is not suffering from any serious ailment which could warrant the ground for bail.
5. Ld. Counsel for the complainant has supported the arguments made by the Ld. Addl. PP for the State.
6. I have heard Ld. Counsels for the parties and perused the



record.

7. The accused is only seeking interim bail. The ground on the basis of which interim bail is sought does not inspire confidence. The condition of the father is not serious which could warrant grant of bail. As per the report the father is suffering from indigestion, vomiting and abdominal discomfort. Ld counsel had admitted during the course of argument that there are two more brothers of the accused, but had stated that they are not residing with the father. The fact of the matter is that there are other members in the family to look after the father. Accordingly, application for interim bail stands dismissed. I.A stands dismissed.

8. Copy of this order be sent to the counsel for the accused/applicant through electronic mode.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 30.07.2020